

balanced and objective manner, on the basis of their news value and time availability.

The details of coverage on individual speeches/events/occasions are not separately maintained due to the voluminous nature of such information.

Implementation of Domestic Violence Act

879. SHRI DEREK O'BRIEN: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the budgetary allocations made for implementation of the Domestic Violence Act in the Union Budget 2016-17;

(b) whether the Ministry is taking any steps to reduce the number of cases of domestic violence;

(c) the details of reported cases of domestic violence against women during the last three years, State-wise; and

(d) whether the Ministry is going to amend the Protection of Women from Domestic Violence Act, 2005 to include men also and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHANA RAJ): (a) and (b) There is no such budgetary allocations made for implementation of the Domestic Violence Act in the Union Budget 2016-17. As per the Seventh Schedule to the Constitution of India, "Police" and "Public Order" are State subjects and, as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crime lies with the States/UT Administrations. State /UT Governments are responsible for implementation of the Protection of Women from Domestic Violence Act (PWDVA), 2005.

(c) The National Crime Records Bureau (NCRB) has started collecting data on the Protection of Women against Domestic Violence Act, 2005 using Ministry of Home Affairs approved revised proforma of 'Crime in India' since 2014. A Total number of 426 cases and 461 cases have been registered under the Protection of Women against Domestic Violence Act, 2005 during the year 2014 and 2015 respectively. The number of cases filed under the Act clearly shows that women are taking recourse the law to get reliefs from domestic violence. The State/UT-wise details of number of cases registered under the Protection of Women from Domestic Violence Act (PDWVA), 2005 during 2014 and 2015 is given in Statement (*See below*).

(d) There is no proposal under consideration to amend the Protection of Women from Domestic Violence Act, 2005 to include men.

Statement

*Number of Cases Registered (CR), under domestic violence during
2014 and 2015*

Sl. No.	State/UT	2014	2015
1.	Andhra Pradesh	0	0
2.	Arunachal Pradesh	0	0
3.	Assam	1	0
4.	Bihar	112	161
5.	Chhattisgarh	0	2
6.	Goa	2	0
7.	Gujarat	2	2
8.	Haryana	4	11
9.	Himachal Pradesh	5	15
10.	Jammu and Kashmir	0	0
11.	Jharkhand	5	0
12.	Karnataka	0	1
13.	Kerala	140	132
14.	Madhya Pradesh	53	91
15.	Maharashtra	4	8
16.	Manipur	0	0
17.	Meghalaya	0	0
18.	Mizoram	0	0
19.	Nagaland	0	0
20.	Odisha	0	0
21.	Punjab	2	2
22.	Rajasthan	17	14
23.	Sikkim	0	0
24.	Tamil Nadu	4	4
25.	Telangana	1	6

Sl. No.	State/UT	2014	2015
26.	Tripura	0	0
27.	Uttar Pradesh	66	4
28.	Uttarakhand	0	0
29.	West Bengal	1	2
30.	Andaman and Nicobar Islands	0	2
31.	Chandigarh	0	0
32.	Dadra and Nagar Haveli	0	0
33.	Daman and Diu	0	0
34.	Delhi UT	7	4
35.	Lakshadweep	0	0
36.	Puducherry	0	0
TOTAL		426	461

Expenditure on advertisements

880. SHRI VIVEK K. TANKHA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the total amount spent by Government on advertisements through print media, electronic media, hoardings and other forms of media during the current year Department-wise; and

(b) whether any study or assessment has been made to ascertain usefulness of or benefits derived from such advertisements?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN SINGH RATHORE): (a) Details in respect of the total amount spent by DAVP on behalf of various Ministries/Departments of Government of India for advertisements through print media, electronic media, hoardings and other forms of media during the current year is as under:—